PUBLIC NOTICE

NOTICE is hereby given that our client has negotiated with **(1) BHAVESH KUSMAKAR PATIL** residing at House No. 8, Kumbhavali, Palghar, Thane 401501 and **(2) SHWETA BHAVESH SANKHE** residing at Flat No. 302, Murlidhar Apartment, Naik Nagar, Boisor, Palghar 401501 **("Owners"),** for acquisition of agricultural land more particularly described in the Schedule hereunder written **("the said Land")**, with a clear and marketable title, free from all encumbrances and claims and with vacant and peaceful possession.

Any person/s having any claim, right, title, estate, interest or share in respect of the Land or any part thereof including as and by way of agreement, demand, sale, transfer, exchange, mortgage (equitable or otherwise), gift, trust, inheritance, family arrangement, partition, partnership, maintenance, bequest, possession, lease, tenancy, license, lien, charge, pre-emption rights, option to purchase, pledge, development rights, development management, collaboration agreement, joint venture, its FSI / TDR benefit, power of attorney, guarantee, easement, loans, advances, lis pendens, injunction or attachment, or under any decree, order or award passed by any Court of Law, Tribunal, Revenue or Statutory Authority or arbitration or otherwise howsoever are hereby requested to notify the same in writing to us with supporting documentary evidence at the address mentioned hereinbelow also with a copy to email address mentioned hereinbelow within **14 (fourteen)** days from the date hereof, failing which, the claim or claims, if any, of such persons shall be deemed to have been waived and / or abandoned and not binding in any manner whatsoever and our client shall complete the transaction.

THE SCHEDULE ABOVE REFERRED TO
("the said Land")

All that piece and parcel of agricultural land bearing **Gat No. / Hissa No. 94** admeasuring 1H-42R-10P equivalent to 14,210 square meters lying being and situate at **Village Shigaon,** Taluka and District Palghar and within the registration District and Sub-District of Palghar and bounded as follows:

On or towards the North : By Survey No. / Hissa No. 78/B;
On or towards the South: By Survey No. / Hissa No. 96 & 78/B;
On or towards the East : By Survey No. / Hissa No. 78/B;
On or towards the west : By Survey No. / Hissa No. 96.

Dated this 12th day of December, 2025.

LAW POINT
ADVOCATES & SOLICITORS
301, Vaibhav Chambers, 3rd Floor,
Jagat Vidya Marg, Near BKC Metro Station
(A3 Exit), Bandra-Kurla Complex,
Bandra (East), Mumbai-400 051.
Email : response@lawpointindia.com

Rameshwar Media

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Fort Branch, 37 Samachar Marg, Allahabad Bank Building, Fort Mumbai

POSSESSION NOTICE (For Immovable & Movable Property)
[Under Rule- 8(1) of Security Interest (Enforcement) Rules. 2002]

Whereas: The undersigned being the Authorized officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 02.09.2025 calling upon the borrowers **Mrs. Jyoti Pramod Barot (Borrower/Mortgagor) and Mr. Pramod Kumar Barot** (Borrower/Mortgagor) to repay the amount mentioned in the notice **Rs 1,03,12,405/-(Ruppes One crore Three Lac Twelve Thousand Four Hundred Five only)** as on 02.09.2025 and the said amount carries further interest at agreed rate from 02.09.2025 till date of repayment within 60 days from the date of receipt of the said notice with further interest and incidental charges.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this 10th day of December 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank,Fort Branch for an amount of **Rs 1,03,12,405/-(Ruppes One crore Three Lac Twelve Thousand Four Hundred Five only)** as on 02.09.2025 and the said amount carries further interest at agreed rate from 02.09.2025 till date of repayment.

Below are the details with the breakup

Sl No	Nature Of Facility/ Loan Ac.No.	Limit & Rate of Interest (Rs.)	Outstanding as on 02.09.2025	Interest accrued but not debited	Penal Interest @2% (simple) accrued	Other charges as on 02.09.2025	Total Outstanding as on 02.09.2025
1	AC No. 50394754922	90,00,000/- ROI –MCLR+ 0.25% (MCLR was 8.50% at the time of sanction)	9868532/-	343240/-	633/-	100000/-	10312405/-
	Total	90,00,000/-	9868532/-	343240/-Plus Interest to be accrued till full and final settlement of all dues.	633/-	100000/-	10312405/- Plus Interest to be accrued till full and final settlement of all dues.

(*) plus interest thereon since 02.09.2025.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

Description of Immovable& Movable Property:
Mortgaged assets:-

Properties: -
All that part and parcel of Flat no-102, 1st floor, The Fortuna, Ceaser Road, Amboli Andheri (W) Mumbai -400058 admeasuring 600 sq ft Carpet Area.

Yours faithfully,
Authorized Officer
Indian Bank, Fort Branch

PUBLIC NOTICE

Notice is hereby given to the public at large that (i) Ms. Minaxi R. Manek and (ii) Mr. Raghawjee R. Manek ("Owners") have agreed to sell to our client, a residential flat No. B 702 admeasuring about 875 Sq. Ft. Carpet Area situated on the 7th Floor in 'B' wing of the building known as 'Poonam Apartments' in society known as "Poonam Property Co - operative Housing Society Limited" at Dr. Annie Besant Road, Worli, Mumbai – 400 018 together with 5 (five) fully paid-up Shares of Rs. 50/- (Rupees Fifty Only) each bearing distinctive nos. from 801 to 805(both inclusive) evidenced by the Share Certificate bearing no. 158 issued on 31/03/1974 by the society along with 5 (five) fully paid-up Shares of Rs. 50/- (Rupees Fifty Only) each bearing distinctive nos. from 1551 to 1555(both inclusive) evidenced by the Additional Share Certificate bearing no. 106 issued on 01/10/2019 by the society. The flat and membership rights of the Owners in the said society are hereinafter collectively referred to as "the Premises".

All persons claiming or having any share, right, title, interest, claim or demand whatsoever to or in respect of the Premises or any part thereof, whether by way of sale, ownership, transfer, assignment, exchange, charge, encumbrance, tenancy, sub-tenancy, lease, sub-lease, license, mortgage, inheritance, gift, lien, maintenance, bequest, easement, trust, possession, notice, or otherwise of any nature whatsoever, are hereby required to make the same known in writing to the undersigned at the within mentioned address, within 7 days from the date of publication hereof, with notarised documentary evidence, failing which such claim or objection, if any, shall be deemed to have been waived and/ or abandoned and the sale will be completed without reference to the same.

Dated this 12th day of December, 2025.

Sd/-
Lodha Doshi & Partners
Aagam J. Doshi (Senior Partner)
310, Veena Chambers,Opp. BSE,
Dalal Street, Fort, Mumbai – 400 001

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of **IIFL Home Finance Limited** (Formerly known as India Infoline Housing Finance Ltd.) **(IIFL-HFL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon. "The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower (s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues	Date of Demand Notice	Date of Possession
Mrs. Sajida S Shaikh Mr. Sikandar Shaikh **(Prospect No IL10003117)**	All that piece and parcel of Flat No 605, F5, Xrbia Vangani Phase 2 , Khadyacha Pada Taluka , Karjat Raigad - 410201, Thane, M.H, India, 410201 Area Adm. (In Sq. Ft.): Property Type: Carpet_Area, Super_Built_Up_Area Property Area: 252.00, 353.00	**Rs.916177/-** Rupees Nine Lakh Sixteen Thousand One Hundred Seventy Seven Only	16-09-2025	08/12/2025
Mr. Nikhil Subhash Khadye Awesome Wholesaler And Retailer Mens Wear Mrs. Sunita Subhash Khadye **(Prospect No 831355)**	All that piece and parcel of Property Unit No. 316, 3rd Floor, Building, Xrbia Vangani, Survey No. 24/1, 24/3, 24/4, 24/11, 24/12, 24/13, 25/3/B. Village Khadyachapada, Taluka Karjat, District Raigad. Maharashtra 410201. India Area Admeasuring (In Sq. Ft.): Property Type: Carpet_Area, Super_Built_Up_Area, Super_Carpet_Area Property Area: 368.00, 515.00	**Rs.502940/-** Rupees Five Lakh Two Thousand Nine Hundred Forty Only	17-09-2025	08/12/2025
Mr. Anand Vasant Babar Mrs. Vimal Vasant Babar **(Prospect No IL10033946)**	All that piece and parcel of: C1 108 Ground Floor Xrbia Vangani Khadyacha Pada , Karjat , Raigad, Raigad, Maharashtra, India, Pin No.410201 Area Admeasuring (In Sq. Ft.): Property Type: Carpet_Area, Super_Built_Up_Area Property Area: 164.00, 230.00	**Rs.915820/-** Rupees Nine Lakh Fifteen Thousand Eight Hundred Twenty Only	17-09-2025	08/12/2025

For, further details please contact to Authorised Officer at **Branch Office:** IIFL House, Sun Infotech Park Road No. 16V, Plot No.B-23 , Thane Industrial Area, Wagle Estate, Thane - 400604 or **Corporate Office:** Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Mahrashtra Date: 12.12.2025 **Sd/- Authorised Officer, For IIFL Home Finance Ltd.**

AAVAS FINANCIERS LIMITED

(CIN:L65922RJ2011PLCO34297) **Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020**

SAPNE AAPKE, SAATH HAMAARA

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of **AAVAS FINANCIERS LIMITED** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the properties described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the dates mentioned as below.

The borrower andGuarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the **AAVAS FINANCIERS LIMITED** for an amount mentioned as below and further interest thereon.

Name of the Borrower	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
VISHAL JANARDAN KADAM, APARNA VISHAL KADAM GUARANTOR : ANAJI RAJARAM MORE (A/C NO.) LNMBK00321-220196989	7 FEB 25 Rs. 2720046/- 3 FEB 25	FLAT NO 1619, 16TH FLOOR BUILDING NO. W-05, LODHA QUALITY HOME TOWER-5, CROWN, MALJIWADA, THANE MAHARASHTRA **ADMEASURING 29.45 SQ. MTR.**	PHYSICAL POSSESSION TAKEN ON 9 DEC 25
MALHARI UTTAM SONAVANE, VAISHALI MALHARI SONAVANE, SIDDHARTH MALHARI SONAWANE (A/C NO.) LNBLP17524-250356398	6 JUN 25 Rs. 1797824/- 4 JUN 25	FLAT NO. B4-404, 4TH FLOOR , ARIHANT ARSHIYA, VILLAGE-DAHIVALI, TALUKA-KHALAPUR, RAIGARH MAHARASHTRA (INDIA)- 410203 **ADMEASURING 31.48 SQ.MTR.**	PHYSICAL POSSESSION TAKEN ON 10 DEC 25

Place : MAHARASHTRA Date: 12-12-2025 Authorised Officer Aavas Financiers Limited

---

punjab national bank
Together for the better

ARMB Thane
PNB Pragati Tower, 3rd Floor, Plot C–9, Block- G, Bandra Kurla Complex, Bandra (East), Mumbai – 400051.
Email: cs8325@pnb.bank.in

SALE NOTICE FOR SALE OF SECURED ASSETS UNDER SARFAESI ACT

E-Auction Sale Notice for Sale of Secured Assets under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules,2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Sr No.	Name of the Branch / Name of the Account / Name & addresses of the Borrower(s) / Mortgagor(s) / Guarantors	Description of the Immovable Properties Mortgaged / Name of Mortgagor / Owner of property	A) Date of Demand Notice u/s 13(2) of SARFESI ACT 2002 B) Outstanding Amount as on C) Possession Date u/s 13(4) of SARFESI ACT 2002 D) Nature of Possession Symbolic / Physical / Constructive	A) Reserve Price B) EMD (Last Date of deposit of EMD) C) Bid Incremental Amount	Date/ Time of E-Auction	Details of the encumbrances known to the secured creditors / Name & Number of the Contact Person
1	**ARMB Thane** **Mr. Rishabh Shankar Ahuja (Borrower),** Flat No. 1203, Camelia Vasant Valley, Khadakpada, Kalyan (W) – 421301. Mr. Rishabh Shankar Ahuja (Borrower), Flat No. 101, 1st Floor, Guru Govind Palace, BK No. 13469 & 13468, Near Thairya Darbar, Ulhasnagar – 421003. Mr. Rishabh Shankar Ahuja (Borrower), Shop No. 1, Ground Floor, Guru Govind Palace, BK No. 13469 & 13468, Near Thairya Darbar, Ulhasnagar – 421003. Mr. Shankerlal Gobindram Ahuja (Co-Borrower/ Guarantor), Flat No. 1203, Camelia Vasant Valley, Khadakpada, Kalyan (W) – 421301. Mr. Shankerlal Gobindram Ahuja (Co-Borrower/ Guarantor), Flat No. 101, 1st Floor, Guru Govind Palace, BK No. 13469 & 13468, Near Thairya Darbar, Ulhasnagar – 421003. Mr. Shankerlal Gobindram Ahuja (Co-Borrower/ Guarantor), Shop No. 1, Ground Floor, Guru Govind Palace, BK No. 13469 & 13468, Near Thairya Darbar, Ulhasnagar – 421003. Mrs. Kanchan Shankerlal Ahuja (Co-Borrower/ Guarantor), Flat No. 1203, Camelia Vasant Valley, Khadakpada, Kalyan (W) – 421301. Mrs. Kanchan Shankerlal Ahuja (Co-Borrower/ Guarantor), Flat No. 101, 1st Floor, Guru Govind Palace, BK No. 13469 & 13468, Near Thairya Darbar, Ulhasnagar – 421003. Mrs. Kanchan Shankerlal Ahuja (Co-Borrower/ Guarantor), Shop No. 1, Ground Floor, Guru Govind Palace, BK No. 13469 & 13468, Near Thairya Darbar, Ulhasnagar – 421003.	Flat No. 101, 1st Floor, Guru Govind Palace, BK No. 13469 & 13468, Near Thairya Darbar, Ulhasnagar – 421003. 661.45 sq. Ft. Shankerlal Gobindram Ahuja Flat No. 101, 1st Floor, Guru Govind Palace, BK No. 13469 & 13468, Near Thairya Darbar, Ulhasnagar – 421003. 86.40 sq. Ft. Shankerlal Gobindram Ahuja	A)04.04.2025 B)Rs.1,27,53,260.29 (as on 31.03.2025 plus interest and charges) C)02.07.2025 D)Symbolic	A)Rs.42,50,000/- B)Rs.4,25,000/- (29.12.2025 upto 4.00 pm) C)Rs.10,000/- A) Rs.9,15,000/- B) Rs. 91,500/- (29.12.2025 upto 4.00 pm) C) Rs.5,000	30.12.2025 11.00 am to 04.00 pm 30.12.2025 11.00 am to 04.00 pm	Not Known to Us / Mr. Murtaza Suratwala 9967860528 Not Known to Us / Mr. Murtaza Suratwala 9967860528
2	**ARMB Thane** **Ramlakhan Ramavtar Sharma (Borrower)** **Dilip Bhagirti Sharma (Guarantor)** Flat No. A-1, Mari Aai Complex, Koprolli, Village Panvel – 410206.	Flat No. A-1, Mari Aai Complex, Koprolli, Village Panvel – 410206. Built up Area: 697.50 Sq. Ft. In the name of Ramlakhan Ramavtar Sharma	A)06.03.2024 B)Rs 32,63,967.70 as on 29.02.2024 (plus interest & charges thereon) C) 09.05.2024 D)Symbolic	A)Rs 34,25,000/- B)Rs. 3,42,500/- (29.12.2025 upto 04.00 pm) C)Rs.10,000/-	30.12.2025 11.00 am to 04.00 pm	Not Known to Us / Murtaza Suratwala 9967860528
3	**ARMB Thane** **Pandurang Bapu Panchal (Borrower/Mortgagor) and Supriya Pandurang Panchal (Borrower/ Mortgagor)** Room no 1,Vakari Chawl,Lokmanya Nagar, Pada no 3, Dawale Nagar,Bus stop,Thane west-400606.	Flat no 605,sixth floor,B wing,Balaji Pride, Chira nagar, Ravikiran society,village Nandivli Panchanand, Tal Kalyan,Dombivli East-421204. Built up area 580 sq.ft. In the name of Pandurang Bapu Panchal and Supriya P Panchal	A)05.01.2018 B) Rs.21,10,678 (as on 31.12.2017) plus interest & charges thereon C)17.07.2019 D)Physical	A)Rs.27,78,000/- B)Rs. 2,77,800/- (29.12.2025 upto 4.00 pm) C)Rs. 10,000/-	Date: 30.12.2025 Time: 11.00 a.m. to 04.00 p.m	Not Known to Us / Murtaza Suratwala 9967860528
4	**ARMB Thane** **Mr.Sopan Namdev Binwade (Deceased)** **Kiran Sopan Binwade Legal heir of Sopan Namdev Binwade and all other legal heirs known and unknown** Flat no 7,Ground floor,Om Shiv Shakti chs Bldg no C,Mauje,village Kalher,Tal Bhiwandi.Dist Thane 421302.	Flat no 7,Ground floor,Om Shiv Shakti chs Bldg no C,Mauje,village Kalher,Tal Bhiwandi.Dist Thane 421302. Built up Area:715.16 sq.ft	A)14.03.2022 B)Rs.22,78,159.18(plus interest and charges theron) C)08.07.2022 D)Symbolic	A)Rs.21,44,000/- B)Rs.2,14,400/- (29.12.2025 upto 4.00 pm) C)Rs.10000/-	30.12.2025 (11.00 a.m to 04.00p.m)	Not Known to Us / Murtaza Suratwala 9967860528
5	**ARMB Thane** **Mr. Bandu Pandurang Nagle (Borrower)** **Mrs. Madhavi Bandu Nagle (Co-Borrower &** **Mrs. Preetha Bhupesh Babu (Guarantor)** Flat No. 001, Ground Floor, Bldg No.4,, Zinnia Enkay Garden, S. No. 71/6+9, 71/8A, 71/8B, 71/10, 72/10, Village Wavanje, Tal- Panvel, Dist – Raigad	Flat No. 001, Ground Floor, Bldg No.4,, Zinnia Enkay Garden, S. No. 71/6+9, 71/8A, 71/8B, 71/10, 72/10, Village Wavanje, Tal- Panvel, Dist – Raigad .in the name of Mr. Bandu Pandurang Nagle Built up area: 592Sq Ft	A) 16.10.2023 B) Rs. 75,27,225.40 (as on 30.09.2023) plus interest & charges thereon. C) 12.01.2024 D)Symbolic	A) Rs. 15,31,000/- B)Rs. 1,53,100/- (29.12.2025 upto 04.00 pm) C)Rs. 10,000/-	30.12.2025 11.00 am to 04.00 pm	Not Known to Us / Murtaza Suratwala 9967860528
6	**ARMB Thane** **Mr. Bandu Pandurang Nagle (Borrower)** **Mrs. Madhavi Bandu Nagle (Co-Borrower &** **Mrs. Preetha Bhupesh Babu (Guarantor)** Flat No. 001, Ground Floor, Bldg No.5,, Zinnia Enkay Garden, S. No. 71/6+9, 71/8A, 71/8B, 71/10, 72/10, Village Wavanje, Tal- Panvel, Dist – Raigad	Flat No. 001, Ground Floor, Bldg No.5,, Zinnia Enkay Garden, S. No. 71/6+9, 71/8A, 71/8B, 71/10, 72/10, Village Wavanje, Tal- Panvel, Dist – Raigad .in the name of Mr. Bandu Pandurang Nagle Built up area: 592Sq Ft	A) 16.10.2023 B) Rs. 75,27,225.40 (as on 30.09.2023) plus interest & charges thereon. C) 12.01.2024 D)Symbolic	A) Rs. 15,31,000/- B)Rs. 1,53,100/- (29.12.2025 upto 04.00 pm) C)Rs. 10,000/-	30.12.2025 11.00 am to 04.00 pm	Not Known to Us / Murtaza Suratwala 9967860528
7	**ARMB Thane** **Mr. Bandu Pandurang Nagle (Borrower)** **Mrs. Madhavi Bandu Nagle (Co-Borrower &** **Mrs. Preetha Bhupesh Babu (Guarantor)** Flat No. 001, Ground Floor, Bldg No.6,, Zinnia Enkay Garden, S. No. 71/6+9, 71/8A, 71/8B, 71/10, 72/10, Village Wavanje, Tal- Panvel, Dist – Raigad	Flat No. 001, Ground Floor, Bldg No.6,, Zinnia Enkay Garden, S. No. 71/6+9, 71/8A, 71/8B, 71/10, 72/10, Village Wavanje, Tal- Panvel, Dist – Raigad .in the name of Mr. Bandu Pandurang Nagle Built up area: 592Sq Ft	A) 16.10.2023 B) Rs. 75,27,225.40 (as on 30.09.2023) plus interest & charges thereon. C) 12.01.2024 D)Symbolic	A) Rs. 15,31,000/- B)Rs. 1,53,100/- (29.12.2025 upto 04.00 pm) C)Rs. 10,000/-	30.12.2025 11.00 am to 04.00 pm	Not Known to Us / Murtaza Suratwala 9967860528
8	**ARMB Thane** **Mrs. Laxmi Bhaskar Ingle** Flat No. A/101, 1st Floor, Krishna Apartment, Plot No. 10, Sector 36 GES, Phase – II, Kamothe Panvel Dist Raigad – 410209.	Flat No. A/101, 1st Floor, Krishna Apartment, Plot No. 10, Sector 36 GES, Phase – II, Kamothe Panvel Dist Raigad – 410209..in the name of Mrs. Laxmi Bhaskar Ingle Buit up area: 441 Sq Ft	A) 04.06.2021 B)Rs. 28,87,376.00 plus interest & charges thereon. C) 05.02.2022 D)Symbolic	A) Rs. 46,75,000/- B)Rs. 4,67,500/- (29.12.2025 upto 04.00 pm) C)Rs. 10,000/-	30.12.2025 11.00 am to 04.00 pm	Not Known to Us / Murtaza Suratwala 9967860528
9	**Circle SASTRA Thane** **Mr. Rajendra Suryabhan Upadhye (Borrower)** Flat no 304, 3rd floor, I Wing, Shanti Parksyde Homes, Hanuman Nagar, Panchvati,Mumbai Agra National Highway, Opposite Rasbihari International School, Nasik-422 003. Shree Krishna Cattle & Poultry Feed, Near Lakshmi Mata Mandir, At Post : Chikhali, Tal Sangamner, Dist Ahmadnagar – 422 605	Flat no 1903, 19th Floor, Shanti Heights, Plot No. 391 A & 392, C. S. No. 351/10 & 350/10, Bhaudaji Road, Matunga, Mumbai – 400 019. Plus One Car Parking In the name of Mr. Rajendra Suryabhan Upadhye Admsg Carpet area 675 sq.ft	A)05.02.2025 B)Rs.4,22,13,79/- plus Interest and Charges C)14.07.2025 D)Symbolic	A) Rs.3,60,00,000/- B) Rs. 36,00,000/- (29.12.2025 upto 04.00 p.m) C) Rs.50,000	30.12.2025 11.00 am to 04.00 pm	Not Known to Us / Murtaza Suratwala 9967860528 Builder's dues of Rs. 22,00,000/- approximately to be born by the prospective buyer
10	**Circle Sastra Thane** **Mrs.Meenakshi Kunal Jethi (Borrower)** **Mr.Kunal Rajan Jethi (Guarantor)** Flat no B 1902 Sai crystal sector 35D near ICICI Bank Kharghar Navi Mumbai-410210	Flat no 1004 10th floor Nirmal Heights Plot no 36 and 53 sector 51,Dronagiri, Tal Uran,Dist Raigad. Built up area 387.60 sq.ft Mrs.Meenakshi Kunal Jethi	A)18.10.2021 B)Rs.25,96,020/- (as on 30.06.2021 plus interest and charges) C)11.02.2022 D)Physical	A)Rs.23,50,000/- B)Rs.2,35,000/- (29.12.2025 up to 4 pm) C)Rs.5,000/-	30.12.2025 11.00 am to 04.00 pm	Not Known to Us / Murtaza Suratwala 9967860528

TERMS AND CONDITIONS

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:
1.The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS"2.The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.3.The Sale will be done by the undersigned through e-auction platform provided at the Website https://baanknet.com on the date and time mentioned at the respective columns above. 4.For detailed term and conditions of the sale, please refer https://baanknet.com&www.pnbindia.in. 5. The intending Bidders/ Purchasers are requested to register on portal (https://baanknet.com) using their email-id and mobile number. The process of eKYC is to be done through Digilocker. Once the e-KYC is done, the intending Bidders/ Purchasers may transfer the EMD amount to their e-Wallet using online/challan mode before the e-Auction Date and time in the portal. The registration, verification of e-KYC, transfer of EMD in wallet and linking of wallet amount to Property must be completed well in advance, before auction. 6. It is the responsibility of intending Bidder(s) to properly read the Sale Notice, Terms & conditions of e-auction, Help Manual on operational part of e-Auction available on the website and follow them strictly. 7.The secured asset will not be sold below the reserve price.The minimum (first) bid would be Reserve Price Plus one Incremental bid amount.The successful bidder shall have to deposit 25% (twenty five percent) of the bid amount, less EMD amount deposited, on the same day or not later than the next working day and the remaining amount shall be paid within 15 days from the date of auction in the form of Banker's Cheque/ Demand Draft issued by a Scheduled Commercial Bank drawn in favor of "The Authorized Officer, Punjab National Bank, A/c (Name of the A/C) Payable at. In case of failure to deposit the amounts as above within the stipulated time, the amount deposited by successful bidder will be forfeited to the Bank and Authorized Officer shall have the liberty to conduct a fresh auction/ sale of the property & the defaulting bidder shall not have any claim over the forfeited amount and the property. 8.The Authorised Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel/adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final. The confirmation of sale shall be subject to confirmation by the secured creditor. 9.All statutory dues/attendant charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser. The Authorized Officer or the Bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of properties (E-Auctioned) not known to the bank. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc

Date: 12.12.2025
Place: Mumbai

Sd/-
Authorised Officer,
Punjab National Bank

IDFC FIRST Bank Limited

IDFC FIRST Bank

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) | CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

NOTICE UNDER SECTION 13 (2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** The loans of the below-mentioned borrowers and co- borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	140890117 & 70996053	Loan Against Property	1. Ashok Vinayakrao Shelke 2. Laxmibai Vinayak Shelake 3. Vinayak Sopan Shelake	15.11.2025	INR 7,83,467.85/-

Property Address : All That Piece And Parcel Of House No. 694, Area 25 Ft. X 54 Ft. = 1350 Sq. Ft., Situated At Within The Jurisdiction Of Grampanchayat: Rajegaon, Tq.: Majalgaon, District: Beed, Maharashtra-431129, And Bounded As:- **East : Rangnath Kachare, West : Barsakar Balasaheb, North : Road, South : Road (Bol)**

You are hereby called upon to pay the amounts to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc., within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) -** Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/- Authorized Officer
IDFC First Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

Date : 12.12.2025
Place : Beed, Maharashtra

Public Notice - Demand Notice u/s 13(2) of SERFAESI Act)

IDBI BANK

IDBI BANK LIMITED IDBI Bank Limited, Dosti Pinnacle, GF, Plot No. E-7, Road No. 22, Wagle Industrial Estate, MIDC, Thane (W), Thane Pin : 400604

NOTICE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (the SARFAESI Act)

Notice is hereby given to the below mentioned Borrower(s) and Mortgagor(s)/Guarantors that the Borrower mentioned in below table were sanctioned financial assistance by IDBI Bank Ltd. (IDBI Bank), by way of Home Loan / Mortgage loan. Pursuant to the sanction of the said financial assistance, necessary loan and security documents were executed by Borrower's/Mortgagor's. The said financial assistance has been secured, inter alia, by mortgage by deposit of title deeds of the properties mentioned in below table. As the Borrower have defaulted in repayment of the said financial assistance in terms of the Loan Agreement (s), the account of the Borrowers have been classified as non-performing assets (NPA) in the books of IDBI Bank in terms of the guidelines issued by Reserve Bank of India (RBI) from time to time. In view of the defaults committed by the Borrowers, IDBI Bank, vide it's letter, has declared the financial assistance together with interest and other moneys, to have become immediately due and payable by the Borrowers and called upon the Borrowers to pay to IDBI Bank the said sums together with further interest thereon till payment or realization, at the contractual rate as stated in the said letter. The amount is due and payable by the Borrowers to IDBI Bank, along with further interest thereon at the contractual rate till payment/ realization.

Necessary notice was issued/served by IDBI Bank. Under section 13(2) of the SARFAESI Act at the respective addresses of the Borrower(s)/Mortgagor(s) by "Registered post with Acknowledgement Due" which was returned un-served, In view of the aforesaid, this public notice is issued in compliance with Proviso to Rule 3 (1) of the SARFAESI Rules.

Please note that you shall not transfer or otherwise (other than in the ordinary course of your business) any of the Secured Assets, without prior written consent of IDBI Bank, failing which you shall be liable for an offence punishable under section 29 of the SARFAESI Act.

We invite your attention to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

In the circumstances, Borrower (s) /Mortgagor (s) is, once again, requested to pay the aforesaid amount within sixty days from the date hereof failing which IDBI Bank, as a secured creditor shall be entitled to enforce its security interest, under the provisions of the SARFAESI Act as also under any other law as available to IDBI Bank for realising its dues.

Name of the Borrowers/Mortgagors /Guarantors	Demand Notice Date	Demand Notice Amount (Rs)	Mortgaged Property Address	Communication Address
Borrower : Stalwart Impex Pvt Ltd Co-Borrower : Laxman Shivaji Patel & Manjula Laxman Patel	05-12-2025	Rs. 2,46,97,820.30/-	1) Flat No 501 & 502 5th Flr A Wing Usha Kiran Residency, Village Kharwai Badlapur Karjat Rd Badlapur (E) – 421503 2) Gr 1st & 2nd Flr Bldg E2 Village Kharwai Badlapur Karjat Rd Badlapur E – 421503 3) Shop No 2 Gr Flr Jayant Krupa Village Airoli, Plot No F 66 Sec 9 - Navi Mumbai – 400708 4) Commercial Shop No 4gr Flr, Shree Ganadeesh Krupa Village – Aayre, Near Tukaram Nagar, Dombivli (E) Thane - 421201	1) Jayant Krupa Plot No F-66, Sec 9 Diva Airoli, Navi Mumbai- 400078 2 A 602 Patelplaza Plot No 2 Nr, Mansorovar Stn Sec 17 Kamothe, Panvel- 410206 – 421306

**Please note if there is any conflict or inconsistency between the regional version and the English version, the English shall be the governing and prevailing version.

Mumbai
12-12-2025

(●)
**Auth

सांकेतिक कब्जा सूचना

ICICI Bank

शाखा कार्यालय: आयसीआयसीआय बँक लि., कार्यालय क्रमांक २०१-बी, २रा मजला, रोड क्र. १, प्लॉट क्र.- बी३, वायफाय आयटी पार्क, वागळे इंडस्ट्रीयल इस्टेट, ठाणे (पश्चिम) - ४००६०४.

निम्नस्वाक्षरीकारांनी आयसीआयसीआय बँक लिमिटेडचे प्राधिकृत अधिकारी म्हणून सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अन्वये आणि कलम १३(१२) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ च्या नियम ३ अन्वये प्रदान केलेल्या अधिकारांचा वापर करुन सदर सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांत सूचनेत नमूद केलेली रक्कम चुकती करण्यासाठी खालील नमूद कर्जदारांना (दीवाण हाऊसिंग फायनान्स लि. द्वारे आयसीआयसीआय बँकेला देण्यात आलेल्या अभिस्तांकनाअंतर्गत) डीएचएफएल आणि कर्जदार यांच्या दरम्यान झालेल्या कर्ज कराराला अनुसरुन गृहकर्ज सुविधा मंजूर करण्याच्या संदर्भात तारणाच्या अंमलबजावणीच्या संबंधातील मागणी सूचना जारी केली आहे.

कर्जदारांनी सदरहू रक्कम चुकती करण्यास कसूर केलेली आहे म्हणून कर्जदार आणि सर्वसामान्य जनतेला सूचना याद्वारे देण्यात येते की, निम्नस्वाक्षरीकारांनी खालील नमूद तारखेरोजीस सदरहू अधिनियमाच्या कलम १३(४) सहवाचता सदरहू नियमावलीच्या नियम ८ अन्वये त्याला/तिला प्रदान केलेल्या अधिकारांचा वापर करुन खालील वर्णिलेल्या मिळकतीचा **सांकेतिक कब्जा** घेतलेला आहे. विशेषत: कर्जदार आणि सर्वसामान्य जनतेला याद्वारे सावधान करण्यात येते की, त्यांनी सदरहू मिळकतीच्या देवघेवीचा व्यवहार करु नये आणि सदरहू मिळकतीच्या देवघेवीचा कोणताही व्यवहार हा आयसीआयसीआय बँक लिमिटेडच्या प्रभाराच्या अधीन राहील.

अ. क्र.	कर्जदार/सह-कर्जदारांचे नाव (डीएचएफएल ओल्ड लॅन आणि आयसीआयसीआय न्यु लॅन)	मिळकतीचे वर्णन/ कब्जाची तारीख	मागणी सूचनेची तारीख/ मागणी सूचनेतील रक्कम (रु.)	शाखेचे नाव
१.	अर्जुन केशव सातोस्कर आणि नीता अर्जुन सातोस्कर - न्यु आयसीआयसीआय लॅन क्र. क्युझेडआरटीजी०००५०४१३०७ आणि जुना डीएचएफएल लॅन क्र. २५९००००००४८५	फ्लॅट क्र. एफ/१, स्टिल्ट आणि वरचा पहिला मजला, इंद्राबाणी प्लाझा, गट क्र. १८११/१, प्लॉट क्र. १, पुष्पसेन फार्मसी कॉलेजजवळ, जयंत नगर, हुमरमाळा, कुडाळ, सिंधुदुर्ग ४१६५१०/ डिसेंबर ०८, २०२५	जून ०३, २०२१ रू. १८,०४,२२३.००/-	रत्नागिरी

वरील नमूद कर्जदार/हमीदार यांना रक्कम चुकती करण्यासाठी याद्वारे ३० दिवसांची सूचना देण्यात येत आहे, अन्यथा सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ च्या नियम ८ आणि ९ अंतर्गत तरतुदींनुसार सदर सूचना प्रसिध्दी तारखेपासून ३० दिवसांच्या समाप्तीनंतर गहाण मिळकतीची विक्री करण्यात येईल.

दिनांक : डिसेंबर १२, २०२५ — **प्राधिकृत अधिकारी**
ठिकाण: सिंधुदुर्ग — **आयसीआयसीआय बँक लिमिटेड**

पनवेल महानगरपालिका
शहर अभियंता विभाग
ई-निविदा सूचना

निविदा सूचना क्र.पमपा/बांधकाम/२१२५/प्र.क्र. १८/४७५५/२०२५ — **दिनांक: ११/१२/२०२५**

आयुक्त, पनवेल महानगरपालिका खालील नमूद कामाकरीता सार्वजनिक बांधकाम विभाग, केंद्रीय सार्वजनिक बांधकाम विभाग, महाराष्ट्र जीवन प्राधिकरण, सिडको इत्यादी शासकीय/निम शासकीय (Central Government/State Government/Government undertaking) विभागात खालील कामासाठी नोंदणीकृत पात्र अनुभवी ठेकेदाराकडून बी-१ शतमान पध्दतीनुसार जाहीर ई-निविदा मागवित आहेत.

अ. क्र.	निविदा क्र.	कामाचे नाव	निविदा रक्कम रु. (Without GST)
१	PMC/CE/२७४/ २०२५-२६	पनवेल महानगरपालिका हद्दीतील प्रभाग समिती-अ, खारघर, सेक्टर-१२ (भाग-अ) मधील अंतर्गत रस्त्याचे काँक्रीटीकरण व पावसाळी गटार बांधणे.	२५,६७,३८,६९३/-

या कामाच्या ई-निविदेबाबतची माहिती शासनाच्या http://mahatenders.gov.in' या संकेतस्थळावर दि. १५/१२/२०२५ रोजी प्रसिद्ध करण्यात येईल. संबंधित निविदाधारकांनी याची नोंद घ्यावी.

सही/-
अतिरिक्त आयुक्त-I
पनवेल महानगरपालिका

एनकोर ॲसेट रिकन्स्ट्रक्शन कंपनी प्रायव्हेट लिमिटेड (एनकोर एआरसी)

earc®

५वा मजला, प्लॉट क्र. १३७, सेक्टर ४४, गुरुग्राम-१२२ ००२, हरियाणा.

(जोडपत्र-IV) (नियम ८(६) सहवाचता ९(१) साठी तरतुदी पहा)
स्थावर मिळकतींच्या विक्री करीता ई-लिलावाकरीता जाहीर सूचना

सिक्युरिटायझेशन ॲंड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स ॲंड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ (नियम) च्या नियम ८(६) च्या परंतुके अन्वये स्थावर मिळकतीच्या विक्रीसाठी ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषत: कर्जदार आणि हमीदारांना सूचना देण्यात येत आहे की, खालील विवर्णित स्थावर मिळकत जी इंडोस्टार कॅपिटल फायनान्स लिमिटेड (आयसीएफएल) कडे गहाण/प्रभारित असून बँकेला कर्ज खात्यामधील थकीत देय सुरक्षित करण्यासाठी ईएआरसी-बँक-०३०-ट्रस्ट (''तारण धनको'') चे ट्रस्टी म्हणून तिच्या क्षमतेत कार्यरत एनकोर ॲसेट रिकन्स्ट्रक्शन कंपनी प्रायव्हेट लिमिटेडकडे अभिहस्तांकित करण्यात आली होती जिचा प्रत्यक्ष कब्जा तारण धनकोच्या प्राधिकृत अधिकाऱ्याने घेतलेला असून ती कर्जदार **मे. ऑक्स्टर एंटरप्राइझेस** (कर्जदार) आणि (१) अन्सारी सिराजुद्दीन जहागीर (२) सबा मोहम्मद फारूख शेख (वापुढे एकत्रितपणे सह-कर्जदार म्हणून संदर्भित) यांच्याकडून तारण धनकोकडे देय, वसुली/प्रदान काही असल्यास च्या समायोजनानंतर ३१.१०.२०२४ रोजीस रू. ४,६१,५७,५७९/- (रुपये चार कोटी एकसष्ट लाख सत्तावन्न हजार पाचशे एकाहत्तर मात्र) आणि वसुलीपर्यंत कंत्राटी दराने पुढील व्याज आणि इतर खर्च/प्रभार इ. या रक्कमेच्या वसुली करिता **३०.१२.२०२५** रोजीस **''जे जेथे आहे'', ''जे आहे काही आहे'' आणि ''जे काही आहे तेथे आहे''** या तत्त्वावर विकली जाईल.

मिळकतीचे वर्णन, तारण मत्तेकरीता राखीव किंमत (रा.की.) आणि इसारा अनामत रक्कम (इअर) खालीलप्रमाणे आहे:

मिळकतीचे वर्णन	रा.की. (रू. मध्ये)	इअर (रू. मध्ये)	ई-लिलावाची तारीख	बोली सादरीकरणाकरीता अंतिम तारीख आणि वेळ
फ्लॅट क्र. ५०१, ५वा मजला, फॉर्च्युन ग्रॅण्ड अशी ज्ञात इमारत, व्हाय.एम.सी.ए. स्विमिंग पुल समोर, पालिका हायस्कुल बाजुला, सायरस एव्हेन्यु रोड, आग्रीपाडा, मुंबई सेंट्रल, मुंबई-४००००८ च्या रहिवासी फ्लॅट परिसराच्या संदर्भामध्ये सर्व हक्क, नामाधिकार आणि हितसंबंध, मोजमापित क्षेत्र अंदाजे १०८.७३ चौ.मीटर्स बिल्टअप धारक सी.एस. क्र. १८७३ भायखळा विभाग, सदर मिळकत बृहन्मुंबई महानगरपालिकेच्या ई वॉर्ड कार्यालयाच्या अधिकारक्षेत्रामध्ये आहे.	रू. ३,६९,००,०००/-	रू. ३६,९०,०००/-	३०.१२.२०२५ वेळ: १२.०० वा. ते ०१.०० वा.	२९.१२.२०२५ सायं. ६.०० वा.

जर ई-लिलावाची तारीख सार्वजनिक सुट्टी म्हणून घोषित केली गेली तर तारीख आपोआप पुढील कामकाजाच्या दिवशी वाढवली जाईल.
कृपया तपशीलवार अटी आणि शर्तीकरिता तारण धनकोंची वेबसाईट http://www.encorearc.com/ वर दिलेल्या लिंकचा संदर्भ घेऊ शकतात.
इच्छुक बोलीदार यांनी कोणत्याही माहिती/प्रश्नांसाठी तारण धनकोंच्या प्राधिकृत अधिकारींशी मोबाईल क्र. ९२१८०९६२४८ वर किंवा ईमेल येथे dharmendra.maurya@encore-arc.com वर संपर्क करू शकतात.

ठिकाण : मुंबई दिनांक : ११.१२.२०२५ — सही/- प्राधिकृत अधिकारी, एनकोर ॲसेट रिकन्स्ट्रक्शन कंपनी प्रा. लि.

YES BANK येस बँक लिमिटेड

नोंदणीकृत कार्यालय: येस बँक हाऊस, वेस्टर्न एक्सप्रेस हायवे, सांताक्रुझ (पू), मुंबई, ४०० ०५५
शाखा: १९वा मजला, सी विंग, एम्पायर टॉवर, रिलायबल टेक पार्क, क्लाऊड सिटी कॅम्पस, प्लॉट क्र. ३१, ठाणे-बेलापूर रोड, ऐरोली, नवी मुंबई - ४००७०८.

स्थावर मिळकतीकरिता कब्जा सूचना

ज्याअर्थी, निम्नस्वाक्षरीकारांनी **येस बँक लिमिटेड (बँक)** चे प्राधिकृत अधिकारी वित्तीय मालमत्तेचे सिक्युरिटायझेशन आणि रिकन्स्ट्रक्शन ऑफ फायनाशिनल ॲसेट ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ (ॲक्ट) अंमलबजावणी अंतर्गत आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या नियम ९ सह वाचलेल्या कायद्याच्या कलम १३(१२) अंतर्गत प्रदान केलेल्या अधिकारांना वापर करून, येस बँक लिमिटेडचे अधिकृत अधिकारी म्हणून अधोस्वाक्षरीकृत यांनी संबंधित कर्जदारांना खाली नमूद केलेल्या मागणी सूचना जारी केली आहे संबंधित सूचनेत नमूद केलेली खाली नमूद केलेली रक्कम सदर सूचना मिळाल्यापासून **६० दिवसांच्या** आत परत करण्याचे आवाहन करत आहे.

कर्जदार/तारण पुरविणारे यांनी सदरहू रक्कम चुकती करण्यामध्ये कसूर केलेली आहे म्हणून कर्जदार/तारण पुरविणारे आणि सर्वसाधारण जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी त्याला/तिला प्रदान केलेल्या अधिकारांचा वापर करून सदर ॲक्टच्या कलम १३(४) सहवाचता सदर रूल्सच्या नियम ८ अन्वये यात याखाली वर्णन केलेल्या मिळकतीचा **प्रत्यक्ष कब्जा** घेतलेला आहे.

विशेषत: कर्जदार/तारण पुरविणारे आणि सर्वसामान्य जनता यांना याद्वारे सावधान करण्यात येते की, त्यांनी सदरहू मिळकतीच्या देवघेवीचा व्यवहार करू नये आणि सदरहू मिळकतीवरील कोणताही देवघेवीचा व्यवहार हा येस बँक लिमिटेडच्या खाली नमूद रक्कम त्यासह त्यासंबंधित खर्च, प्रभार, परिव्यय आणि व्याज समाविष्टीत सर्व इतर थकीत रक्कमेच्या अधीन राहील.

कृपया नोंद घ्यावी की, सरफैसी अधिनियमच्या कलम १३(८) अंतर्गत विक्री किंवा हस्तांतर करिता जाहीर लिलाव/निविदा द्वारे/खाजगी करारामार्फत सूचनेच्या प्रसिध्दीच्या तारखेपूर्वी कोणत्याही वेळी आमच्या द्वारे झालेले सर्व खर्च, प्रभार आणि परिव्यय प्रदान केल्यास सह आमचे थकीत प्रदान केल्यास तारण मत्ता आमच्या द्वारे विक्री किंवा हस्तांतर केले जाणार नाही आणि तारण मत्तेच्या हस्तांतर किंवा विक्री करिता आमच्या द्वारे पुढील पावले उचलणार नाही.

प्रत्यक्ष कब्जा सूचना/कर्जदार/गहाण ठेवलेल्या मिळकतीचा तपशील

अ. क्र.	कर्ज खाते क्र.	कर्जदार आणि सह-कर्जदार, हमीदार, गहाणदार/तारण पुरविणाऱ्यांचे नाव	गहाण मिळकतीचे वर्णन (१३(२) सूचनेनुसार संपूर्ण पत्ता)	कलम १३(२) सूचनेनुसार एकूण दावा केलेली रक्कम	१३(२) सूचनेची तारीख	प्रत्यक्ष कब्जा घेतल्याची तारीख	अतिरिक्त जिल्हा दंडाधिकारी पालघर/ठाणे/ सीजेएम न्यायालय कलम-१४
१.	एचएलएन०० ५८०१४ ३७६९६	शोभा रमेश देशमुख (कर्जदार आणि गहाणदार) रमेश तुळशीराम देशमुख (सह-कर्जदार आणि गहाणदार)	फ्लॅट क्र. ४०३, क्षेत्र मोजमापित ३९.१८ चौ. मी., ४था मजला, अबोली को-ऑप. हाऊ. सोसा. लि., प्लॉट क्र. १५४, सेक्टर ०२, उलवे, नवी मुंबई, ता. पनवेल, जि. रायगड ४१०२०६	रु. ३४,५३,५३४.४६	१९-०८-२०२३	१०-१२-२०२५	खटला क्र. ६४८/२०२५ मध्ये जिल्हा दंडाधिकारी रायगड, अलिबाग यांचा आदेश दिनांक २३-सप्टें-२०२५

ठिकाण: मुंबई — **सही/- (प्राधिकृत अधिकारी)**
दिनांक: १२-१२-२०२५ — **येस बँक लिमिटेड**

IDBI BANK

CIN: L65190MH2004GOI148838

आयडीबीआय बँक लिमिटेड
मित्तल कोर्ट, २रा मजला, बी-विंग, नरिमन पॉईंट, मुंबई-४०० ०२१.
दूर. क्र. ०२२ - ६१२७ ९३५०/ ६१२७ ९३७७ / ६१२७ ९३४२

स्थावर मिळकतींच्या विक्रीकरिता जाहीर सूचना
जोडपत्र IV-ए (नियम ८(६) आणि नियम ९(१) साठी परंतुके पहा)

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ सहवाचता नियम ८(६) आणि नियम ९(१) च्या सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ अंतर्गत स्थावर मत्तेच्या विक्रीसाठी ई-लिलाव विक्री सूचना. सर्वसामान्य जनता आणि विशेषत: कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील नमूद वर्णिलेल्या स्थावर मिळकती तारण धनकोंकडे गहाण/प्रभारित आहे, ज्यांचा प्रत्यक्ष कब्जा आयडीबीआय बँक लि., तारण धनकोंच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे, ती कर्जदार यांचेकडून आयडीबीआय बँक लि., तारण धनकोंना थकीत रकमेच्या वसुली करिता **१४.०१.२०२६** रोजी **''जे आहे जेथे आहे'', ''जे आहे जसे आहे'' आणि ''जे काहि आहे तेथे आहे''** तत्त्वाने विकण्यात येणार आहे. राखीव किंमत आणि इसारा अनामत रक्कम खालीलप्रमाणे राहील.

अनु. क्र.	कर्जदार/गहाणदार आणि कर्ज खाते क्र.	मिळकतीचे संक्षिप्त वर्णन	प्रत्यक्ष ताबा दिनांक	राखीव किंमत (रु. मध्ये रक्कम)	इअर (रु. मध्ये रक्कम)	थकीत कर्ज	निरीक्षणाची तारीख
१	अब्दुलरेहमान सिद्दीकी (कर्जदार) कर्ज खाते क्र - ०००४६७५१०३५६७१ आणि ०००४६७५१०३५७५०	फ्लॅट क्र. १८०३, १८वा मजला, बिल्डिंग क्र. ०२, डी बी ओझोन, चेक नाक्याजवळ, वेस्टर्न एक्सप्रेस हायवे, गाव - महाजनवाडी, मीरा रोड (पूर्व), जि. - ठाणे - ४०११०७, महाराष्ट्र, बिल्ट अप क्षेत्र - ४६०.८० चौ. फू. (विक्री करारानुसार).	१६-०९-२०२५	८०,००,०००/-	८,००,०००/-	रू. ८५०५७३८.२० ३०-११-२०२५ रोजीप्रमाणे (अधिक ०१-१२-२०२५ पासून पुढील व्याज)	०६-०१-२०२६ (दु. २:०० ते दु. ३:००)
२	धिरेंद्र डी. तिवारी (कर्जदार) आणि पुजा चौहान (सह-कर्जदार) कर्ज खाते क्र - ०००४६७५१०४१८१२ आणि ०००४६७५१०४१८६७	फ्लॅट क्र. ३०३, ३रा मजला, विंग - सी, वात्सल्य सीएचएसएल, प्लॉट क्र. ०१, स. क्र. ४१, सीटीएस क्र. ३/ए/१, सेक्टर - ८, आरएससी २४, गाव चारकोप, कांदिवली (पश्चिम), मुंबई - महाराष्ट्र - ४०००६७. चटई क्षेत्र ६१७.९५ चौ. फू. (विक्री करारानुसार).	१५-११-२०२५	१,४२,००,०००/-	१४,२०,०००/-	रू. १३०७१३४०.२० ३०-११-२०२५ रोजीप्रमाणे (अधिक ०१-१२-२०२५ पासून पुढील व्याज)	०६-०१-२०२६ (दु. २:०० ते दु. ३:००)
३	नितेश भाटकर (कर्जदार) आणि अंजली भाटकर (सह-कर्जदार) कर्ज खाते क्र - २०९३६७५१००००७३४४ आणि २०९३६७५१००००८२३५	फ्लॅट क्र. २०४, २रा मजला, प्लॉट ४ आणि ५, टीव्ही टॉवरच्या जवळ, अनिल प्रसाद सीएचएसएल, बदलापूर (पूर्व), ठाणे ४२१५०३ (महाराष्ट्र). चटई क्षेत्र - ४०२.०० चौ. फू.	१६-०६-२०२५	१९,००,०००/-	१,९०,०००/-	रू. ३४,१७,३९२ ३०-११-२०२५ रोजीप्रमाणे (अधिक ०१-१२-२०२५ पासून पुढील व्याज)	०६-०१-२०२६ (दु. २:०० ते दु. ३:००)
४	**बोली/निविदा दस्तावेजांची विक्री**		१६.१२.२०२५ ते १३.०१.२०२६ **(दु. ४.०० वा. पर्यंत)**				
५	**इअरसह बोली सादर करण्याची अंतिम तारीख**		१३.०१.२०२६ **(दु. ४.०० वा. पर्यंत)**				
६	**ई-लिलावाची तारीख व वेळ**		१४.०१.२०२६ **(स. ११.०० वा. ते दु. १२.०० वा. ५ मिनिटांच्या अमर्यादित विस्तारासह)**				

८ विक्रीच्या तपशीलवार अटी व शर्तीसाठी, कृपया www.baanknet.com आणि आयडीबीआय बँकेची वेबसाईट म्हणजेच **www.idbi.com/www.idbibank.com** मध्ये दिलेल्या लिंकचा संदर्भ घ्यावा. कोणत्याही स्पष्टीकरणासाठी, इच्छुक पक्षकार श्री. अर्जुन ठाकूर, डीजीएम (मो.) ९८५०४४३३३१ (दू.) ०२२-६१२७-९३४२ (ई-मेल)- arjun.thakur@idbi.co.in किंवा श्री. तुहीन शोमे, एजीएम (मो.) ८९८१२८२४०८, (दू.) ०२२-६१२७-९३७७ (ई-मेल)- tuhin.shome@idbi.co.in किंवा श्री. उमेश कोरी, एजीएम (मो.) ७०००२७५१४६, (दू) ०२२-६१२७-९२५३ (ई-मेल)- umesh.kori@idbi.co.in किंवा श्री. शैलेश वर्मा, व्यवस्थापक, (मो.) ९५२७१८४२६०, (दू) ०२२-६१२७-९३५० (ई-मेल)- shailesh.verma@idbi.co.in किंवा किंवा श्री. नितीन सिंग, व्यवस्थापक (मो) ८५३९९९९७७४, (दू) ०२२-६१२७-९३२६ (ई-मेल)- nitin.singh@idbi.co.in यांच्याशी संपर्क साधू शकतात. ई-लिलाव मदतीसाठी, कृपया पीएसबी अलायन्स प्रा. लिमिटेड, मोबा:- मो. क्र - ८२९१२२०२२०/ ई-मेल- support.baanknet@psballiance.com यांच्याशी संपर्क साधू शकतात.
सदर कर्जाचे कर्जदार/हमीदार/गहाणदार यांना सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ च्या नियम ८(६) अंतर्गत ३० दिवसांची सूचना आहे.

ठिकाण: मुंबई — सही/-
दिनांक : १२.१२.२०२५ — **मराठी भाषांतरामध्ये काही संदिग्धता आढळल्यास इंग्रजी जाहिरात ग्राह्य धरण्यात यावी.** — प्राधिकृत अधिकारी, आयडीबीआय बँक लि.

कब्जा सूचना (स्थावर मिळकतीकरिता) नियम ८-(१)

ज्याअर्थी, निम्नस्वाक्षरीकार यांनी आयआयएफएल होम फायनान्स लिमिटेड (याआधी इंडिया इन्फोलाईन हाऊसिंग फायनान्स लि. नावे ज्ञात) (आयआयएफएल-एचएफएल) चे प्राधिकृत अधिकारी म्हणून दि सिक्युरिटायझेशन ॲन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेटस् ॲन्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अन्वये आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ चा नियम ३ सहवाचता कलम १३(१२) अन्वये प्रदान केलेल्या अधिकारांचा वापर करून येथील खालील नमूद कर्जदार/सह-कर्जदार यांना सूचनेमध्ये नमूद केलेली रक्कम सदर सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांच्या आत चुकती करण्यासाठी बोलाविण्याकरिता कंपनीच्या प्राधिकृत अधिकाऱ्यांद्वारे मागणी सूचना निर्गमित केलेली आहे. कर्जदार रकमेची परतफेड करण्यात असमर्थ ठरल्याने, कर्जदार आणि सर्वसाधारण जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी त्यांना प्रदान केलेल्या अधिकारांचा वापर करून सदर अधिनियमाचे कलम १३(४) सहवाचता सदर रूल्सच्या नियम ८ अन्वये यात याखाली वर्णन केलेल्या मिळकतीचा कब्जा घेतलेला आहे. विशेषत: कर्जदार आणि सर्वसामान्य जनता यांना याद्वारे सावधान करण्यात येते की, त्यांनी सदर मिळकतीच्या देवघेवीचा व्यवहार करू नये आणि सदर मिळकतीवरील कोणताही देवघेवीचा व्यवहार हा आयआयएफएल-एचएफएल च्या खालील नमूद रकमेसह त्यावरील व्याजाच्या प्रभाराअधीन राहील. ॲक्टच्या कलम १३ च्या पोट-कलम (८) च्या तरतुदींकडे कर्जदारांचे लक्ष वेधण्यात येते. जर विक्री किंवा हस्तांतरणासाठी निर्धारित तारखेपूर्वी कोणत्याही वेळी झालेल्या सर्व खर्च, परिव्यय आणि आकार यासह आयआयएफएल एचएफएलची थकबाकी कर्जदारांनी चुकती केली तर आयआयएफएल एचएफएल कडून तारण मत्तांची विक्री किंवा हस्तांतरण केले जाणार नाही आणि तारण मत्तांच्या विक्री किंवा हस्तांतरणासाठी आयआयएफएल एचएफएलकडून पुढील पावले उचलली जाणार नाहीत.

कर्जदार/ सह-कर्जदारांचे नाव	तारण मत्तेचे वर्णन (स्थावर मिळकत)	एकूण देय थकबाकी (रु.)	मागणी सूचनेची तारीख	कब्जाची तारीख
सौ. साजिदा एस. शेख श्री. सिकंदर शेख (प्रॉस्पेक्ट क्र. आयएल१०००३११७)	फ्लॅट क्र. ६०५, एफ५, एक्झेबिया वांगणी फेज २, खाडघाचा पाडा तालुका, कर्जत रायगड - ४१०२०१, ठाणे, एम.एच, भारत, ४१०२०१ क्षेत्र मोज. (ची. फू. मध्ये): मिळकतीचा प्रकार: चटई क्षेत्र, सुपर बिल्ट अप क्षेत्र, मिळकत क्षेत्र: २५२.००, ३५३.००	रु. ९१६१७७/- रुपये नऊ लाख सोळा हजार एकशे सत्यात्तर मात्र	१६-०९-२०२५	०८/१२/२०२५
श्री. निखिल सुभाष खाडये ऑसम होलसेलर ॲण्ड रिटेलक मेन्स वेअर सौ. सुनीता सुभाष खाडये (प्रॉस्पेक्ट क्र. ८३१३५५)	मिळकत युनिट क्र. ३१६, ३रा मजला,इमारत, एक्झेबिया वांगणी, सर्व्हे क्र. २४/१, २४/३, २४/४, २४/११, २४/१२, २४/१३, २५/३/बी, गाव खाडघाचा पाडा, तालुका कर्जत, जिल्हा रायगड, महाराष्ट्र ४१०२०१, भारत चे ते सर्व भाग आणि विभाग. क्षेत्र मोजमापित (ची. फू. मध्ये): मिळकतीचा प्रकार: चटई क्षेत्र, सुपर बिल्ट अप क्षेत्र, मिळकत क्षेत्र: ३६८.००, ५१५.००	रु. ५०२९४०/- रुपये पाच लाख दोन हजार नऊशे चाळीस मात्र	१७-०९-२०२५	०८/१२/२०२५
श्री. आनंद वसंत बाबर सौ. विमल वसंत बाबर (प्रॉस्पेक्ट क्र. आयएल१००३३९४६)	चे ते सर्व भाग आणि विभाग: सी१ १०८ तळ मजला, एक्झेबिया वांगणी खाड्याचा पाडा, कर्जत, रायगड, महाराष्ट्र, भारत, पिन क्र. ४१०२०१ क्षेत्र मोजमापित (ची. फू. मध्ये): मिळकतीचा प्रकार: चटई क्षेत्र, सुपर बिल्ट अप क्षेत्र, मिळकत क्षेत्र: १६४.००, २३०.००	रु. ९१५८२०/- रुपये नऊ लाख पंधरा हजार आठशे वीस मात्र	१७-०९-२०२५	०८/१२/२०२५

पुढील तपशिलासाठी कृपया शाखा कार्यालय:- आयआयएफएल हाऊस, सन इन्फोटेक पार्क रोड क्र. १६व्ही, प्लॉट क्र. बी-२३, ठाणे इंडस्ट्रीयल एरिया, वागळे इस्टेट, ठाणे - ४०००६०४ किंवा **कॉर्पोरेट कार्यालय:** प्लॉट क्र. ९८, फेझ - IV, उद्योग विहार, गुरगाव, हरियाणा यांना संपर्क करावा.

ठिकाण: महाराष्ट्र, दिनांक: १२.१२.२०२५ — **सही/- प्राधिकृत अधिकारी, आयआयएफएल होम फायनान्स लिमिटेड करिता**

सांकेतिक कब्जा सूचना

ICICI Bank

शाखा कार्यालय: आयसीआयसीआय बँक लि., कार्यालय क्रमांक २०१-बी, २रा मजला, रोड क्र. १, प्लॉट क्र.- बी३, वायफाय आयटी पार्क, वागळे इंडस्ट्रियल इस्टेट, ठाणे (पश्चिम) - ४००६०४.

आयसीआयसीआय बँक लिमिटेड (''तारण धनको'', ज्यामध्ये त्यांचे उत्तराधिकारी व अभिहस्तांकित समाविष्ट) आणि खालील नमूद कर्जदार आणि सह-कर्जदार (''कर्जदार'' ज्यामध्ये त्याचे/तिचे/त्यांचे संबंधित उत्तराधिकारी, अभिहस्तांकित व वारस समाविष्ट) यांच्यातील कर्ज करारानुसार गृह कर्ज सुविधा मंजूर केली होती.

निम्नस्वाक्षरीकारांनी तारण धनकोंचे प्राधिकृत अधिकारी (''प्राधिकृत अधिकारी'') म्हणून सिक्युरिटायझेशन ॲन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲन्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ (''अधिनियम'') अन्वये आणि कलम १३(१२) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स २००२ (''रुल्स'') च्या नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून अधिनियमाच्या कलम १३(२) अन्वये मागणी सूचना जारी करून खालील नमूद कर्जदार/ सह-कर्जदार/हमीदार ह्यांना सदर सूचनेत अधिक विशेषत: नमूद आणि कर्ज करारानुसार देय रकमांची परतफेड सदर सूचनेच्या प्राप्तीच्या तारखेपासून ६० दिवसांत करण्यास सांगितले होते.

सदर सूचनेतील दावा केलेल्या रकमेची परतफेड करण्यात कर्जदार/सह-कर्जदार/हमीदार असमर्थ ठरल्याने आणि टाळाटाळ केल्याने याद्वारे कर्जदार/सह-कर्जदार/हमीदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी येथे खाली वर्णन केलेल्या मिळकतीचा **सांकेतिक कब्जा** त्यांना सदर ॲक्टच्या कलम १३(४) सहवाचता सदर रूल्सच्या नियम ८ अन्वये प्राप्त अधिकारांचा वापर करून घेतला. मिळकतीचा सांकेतिक कब्जा घेतल्याच्या तारखेसह तपशील खाली दिले आहेत :-

अ. क्र.	कर्जदाराचे नाव/ कर्ज खाते क्रमांक	मिळकतीचे वर्णन/ सांकेतिक कब्जाची तारीख	मागणी सूचनेची तारीख/मागणी सूचनेतील रक्कम (रू.)	शाखेचे नाव
१.	विठ्ठल रामभाऊ फड आणि सरला विठ्ठल फड - एलबीएसएजी००००००८०१०९८	स.क्र. १२४(३७२)/१ए+१बी/बी/१, सीटीएस क्र. ३५४६, गणेश नगर, संगमनेर, जिल्हा अहमदनगर, संगमनेर - ४२२६०५./ डिसेंबर ०६, २०२५	सप्टेंबर ११, २०१७ रू. १,९५,२०५.००/-	संगमनेर

वरील नमूद कर्जदार/सह-कर्जदार/हमीदारांस याद्वारे ३० दिवसांत रकमेचा भरणा करण्यास सूचना देण्यात येत आहे. अन्यथा गहाण मिळकत सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ८ आणि ९ च्या तरतुदीं अंतर्गत सदर सूचना प्रकाशनाच्या ३० दिवसांच्या समाप्तीनंतर विकण्यात येईल.

दिनांक : डिसेंबर १२, २०२५ — प्रामाणिकपणे प्राधिकृत अधिकारी,
ठिकाण : अकोला आणि संगमनेर आणि अमरावती — तारण धनको

AXIS BANK LTD.

नोंदणीकृत कार्यालय :- ॲक्सिस बँक लि., ''त्रिशुल'', ३रा मजला, समर्थेश्वर मंदीर समोर, लॉ गार्डन एलिब्रिज जवळ, अहमदाबाद - 380006. शाखेचा पत्ता - ॲक्सिस बँक लि., पाचवा मजला, गिगाप्लेक्स, एनपीसी -1, टीटीसी इंडस्ट्रीअल एरिया, मुगलासन रोड, ऐरोली, नवी मुंबई - 400708.

(नियम ८(१))ताबा सूचना (अचल मालमत्तेसाठी)

ज्याअर्थी, खाली सही करणार ॲक्सिस बँक लि, चे प्राधिकृत अधिकारी या नात्याने वित्तीय प्रतिभूतीकरण व पुनर्रचना आणि प्रतिभूती अंमलबजावणी अधिनियम 2002 च्या अंतर्गत तसेच प्रतिभूती हिताधिकार (येथे ''सांगित कायदा'' म्हणून संदर्भित) आणि सुरक्षा हित (अमलबजावणी) नियमावली 2002 च्या (नियम 3) सह वाचल्या जाणा-या कलम 13(12) अंतर्गत खाली नमूद केलेल्या कर्जदार / गहाणदारांना नोटीसमध्ये नमूद केलेल्या एकूण थकबाकीची परतफेड करण्याची 13 (2) मागणी सूचनेनुसार 60 दिवसांचा आत भरपाई करण्याच्या उद्देश्याने सुचना दिली होती.

**खाली नमूद कर्जदार / जमानतदार / गहाणदार यांनी खालील नमूद रक्कमेची परतफेड न केल्यामुळे एतद् व्दारा खाली नमूद कर्जदार / जमानतदार / गहाणदार / जमानतदार आणि सर्व सामान्य जनतेला सूचित करण्यात येते की खालील सही करणा-यांनी उक्त नियमावली